

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ABSTRACT

DISTRICT JUDGES – Transfers and Postings of District Judges – ORDERS - ISSUED.

ROC.NO.334/2025-B.SPL.

NOTIFICATION NO.421–B.SPL.

**DATED:17.04.2025.
READ:**

High Court's Notification No.349-B.spl., dated 07.04.2025.

In partial modification of the orders issued to the High Court's Notification read above, the High Court made the following Transfers, and Postings of District Judges:-

The District and Sessions Judges mentioned in Column Number 2 are transferred and posted to the stations/posts mentioned in Column Number 3 of the corresponding row. The officers mentioned in column number 2 are directed to handover charge of their post(s) **and also the post(s) which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations/posts and take charge of their respective posts **and also the post(s) which his/her predecessor was holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SRI P.BHASKAR RAO, XII Additional District and Sessions Judge, Vijayawada, Krishna District, who is under orders of transfer and posting as I Additional District and Sessions Judge, Eluru, West Godavari District.	Special Judge for trial of SPE and ACB Cases-cum-III Additional District and Sessions Judge, Vijayawada, Krishna District, Vice Smt. B.Satya Venkata Hima Bindu who was posted as Member Secretary, Andhra Pradesh State Legal Services Authority.	II Additional District and Sessions Judge, Vijayawada, Krishna District.	Special Judge for CBI Cases, Vijayawada, Krishna District.

2.	SRI M.A.SOMA-SEKHAR III Additional District and Sessions Judge, Bhimavaram, West Godavari District.	VIII Additional District and Sessions Judge-cum-Special Court for trial of Offences against Women, Nellore, Vice Smt. G.Geetha transferred.	Special Court for trial of offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Bhimavaram, West Godavari District.	Smt. G.Geetha
3.	ON RELIEF SMT. G.GEETHA, VIII Additional District and Sessions Judge-cum-Special Court for trial of Offences against Women, Nellore	I Additional District and Sessions Judge, Nellore.	-	Shall regularly assume charge as I Additional District and Sessions Judge, Nellore, which post she is holding full additional charge.
4.	SRI G.BHUPAL REDDY, Special Judge for trial of SPE and ACB Cases-cum-III Additional District and Sessions Judge, Vijayawada, Krishna District	Judge, Special Court for trial of disposal of Commercial disputes, Vijayawada, Krishna District, Vice Sri Yeedu Srinivasa Rao transferred.	II Additional District and Sessions Judge, Vijayawada, Krishna District.	II Additional District and Sessions Judge, Vijayawada, Krishna District.
5.	SRI YEEDU SRINIVASA RAO, Judge, Special Court for trial of disposal of Commercial disputes, Vijayawada, Krishna District	Judge, Family Court-cum-VII Additional District and Sessions Judge, Eluru, West Godavari District, Vice Dr. M.Rama krishnam Raju transferred.	II Additional District and Sessions Judge, Vijayawada, Krishna District.	Dr. M.Rama krishnam Raju
6.	ON RELIEF DR. M.RAMA KRISHNAM RAJU, Judge, Family Court-cum-VII Additional District and Sessions Judge, Eluru, West Godavari District.	I Additional District and Sessions Judge, Eluru, West Godavari District, (Post Kept Vacant)	-	He shall regularly assume charge as I Additional District and Sessions Judge, Eluru, West Godavari District, which post he is holding full additional charge.

7.	SRI DABBIRU VIJAY GOUTAM, V Additional District and Sessions Judge, Rajamahendravaram, East Godavari District, who is now under orders of transfer and posting as XII Additional District and Sessions Judge, Visakhapatnam.	Special Court for trial and disposal of Commercial Disputes, Visakhapatnam. (Post Kept Vacant)	VIII Additional District and Sessions Judge-cum-Special Court for trial of Offences against Women, Rajamahendravaram, East Godavari District.	Special Judge for Trial of cases under SCs and STs (POA) Act-cum-XI Additional District and Sessions Judge, Visakhapatnam.
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The officers mentioned in column No. 4 will be in full additional charge of the post(s) mentioned in column No. 2 and also the posts for which the officers are holding full additional charge, till the substitute posted takes charge.

- NOTE:**
1. All the officers shall get themselves relived and join in their new posts on **or before 21.04.2025 without fail** except Sri M.A. Somasekhar and Sri Yeedu Srinivasa Rao.
 2. Sri M.A. Somasekhar and Sri Yeedu Srinivasa Rao, shall get themselves relived and join in their new posts on **or before 30.04.2025 without fail**
 3. All the officers under orders of promotion/transfer are directed to pronounce the judgments/orders which were already reserved before relieving.
 4. In case, the officers from whom they have to take charge or to whom they have to handover charge are on leave or absent for any other reason, the Prl. District Judge concerned shall make alternative arrangements, intimating the same to the High Court for information.
 5. All the officers who are under orders of transfer are hereby directed to inform the High Court the date of relief in the previous post and the date of joining in the new post.
 6. The Order placed in the High Court's Website <http://aphc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

17/04/2025
REGISTRAR (VIGILANCE)

To

1. The officers and Incharge officers concerned.

2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court of Andhra Pradesh, Amaravati.
4. The Registrar, I.T-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati **(with a request to direct the concerned to upload the proceedings in the High Court's Website)**
5. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra Pradesh, Amaravathi.
6. The Member Secretary, Andhra Pradesh State Legal Services Authority, Amaravati.
7. **THE PRL. DISTRICT JUDGES:**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizainagaram, West Godavari.
8. **THE I ADDL. SESSIONS JUDGES**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizainagaram, West Godavari.
9. The Pay and Accounts Officer, Government of Andhra Pradesh Amaravathi, Guntur District.
10. **THE DISTRICT TREASURY OFFICERS: (with a request to communicate the same to the concerned Sub Treasury Officers)**
Ananthapuramu, Kakinada, Guntur, Kadapa, Machilipatnam, Kurnool, Nellore, Ongole, Srikakulam, Visakhapatnam, Vizainagaram, Eluru.
11. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court of Andhra Pradesh.